

punjab national bank
...the name you can BANK upon!
ARMB SOUTH DELHI
4th Floor 7 Bhikaji Cama Place, New Delhi-110066

POSSESSION NOTICE (For Immovable property)
Whereas,
The undersigned being the Authorized Officer of the Punjab National Bank, ARMB, South Delhi, 4th Floor 7 Bhikaji Cama Place New Delhi-110066 (Previously Known as Circle Sastra Centre South Delhi) under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices on the dated 23.04.2025 calling upon the respective borrower/Guarantor
1). Smt. Meena Kumari W/O Late Sh. Sushil Kumar to repay the amount as mentioned in the notice being Rs. 31,94,546/- (Rupees Thirty One Lakh Ninety Four Thousand Five Hundred Forty Six Only) as on 30.03.2025, with further interest incidental expenses, cost, charges etc until payment in full within 60 days from the date of notice (s) / date of receipt of the said notice(s).
The Borrower/s having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him under Sub-section (4) of Section 13 of Act read with Rule 3 of the security Interest Enforcement Rules, 2002 on this the 01 day of July Month of the year 2025
The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of Punjab National Bank for an amount of Rs. 31,94,546/- (Rupees Thirty One Lakh Ninety Four Thousand Five Hundred Forty Six Only) as on 30.03.2025 with further interest incidental expenses, cost, charges etc until payment in full within and other expenses until payment in full.
The Borrower/s, Guarantor/s, mortgagor/s attention is invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to redeem the secured assets

DESCRIPTION OF IMMOVABLE PROPERTY
DDA Built SFS Category-III Ground Floor Free-Hold Flat No-53-G Along with Scooter Garage on Ground Floor Situated in Sector-5 at Jasola New Delhi-110025 in the name of Smt. Meena Kumari.
Date: 01.07.2025
Authorized Officer
Punjab National Bank
Place: New Delhi

SERVOTECH RENEWABLE POWER SYSTEM LIMITED
(Formerly Known As Servotech Power Systems Limited)
CIN: L31200DL2004PLC129379
Registered Office: 806, 8th Floor, Crown Heights, Hotel Crown Plaza, Sector-10, Rohini, New Delhi-110085
Tel No.: 011-41130158 • Email: investor.relations@servotechindia.com • Website: www.servotech.in

NOTICE OF POSTAL BALLOT AND E-VOTING INFORMATION
Notice is hereby given, pursuant to Section 110 of the Companies Act, 2013, read with Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, ("the Rules"), Regulation 44 of Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") and General Circular No.14/2020 dated 8th April, 2020, General Circular No. 17/2020 dated 13th April, 2020, General Circular No.39/2020 dated 31st December, 2020, General Circular No.10/2021 dated 23rd April, 2021 and General Circular No.20/2021 dated 8th December, 2021 and any other applicable laws and regulations, for seeking the approval of the Members of Servotech Renewable Power System Limited (Formerly Known As Servotech Power Systems Limited) ("the Company") by way of Special Resolution for the following items of Special Businesses as set out hereunder by way of Postal Ballot, only through remote e-voting process.

Item No.1	Regularization of Appointment of Mr. Girish Kumar Ahuja (DIN: 00446339) as Non-Executive Independent Director of the Company.
Item No.2	Regularization of Appointment of Mr. Digvijay Kapoor (DIN-11146998) as an Executive Director (Human Resources) of the Company.
Item No.3	Regularization of Appointment of Dr. Yogita Patra (DIN: 11668879) as Non-Executive Woman Independent Director of the Company
Item No.4	Authorization to the Board of Directors under Section 180 (1)(a) of the Companies Act, 2013 for creation of charge upto the limit of Rs. 600 crores
Item No.5	To approve overall borrowing limits under Section 180(1) (c) of the Companies Act, 2013 upto Rs. 600 crores

In compliance with the aforesaid General Circulars, the Notice of Postal Ballot have been sent only through electronic mode to those Members whose email addresses are registered with the Registrar and Share Transfer Agent i.e. Bigshare Services Private Limited ("RTA"/"Bigshare") of the Company and Depositories. The dispatch of Notice of Postal Ballot through emails has been completed on 01st July, 2025.
The Notice of Postal Ballot is available on the website of the Company and can be downloaded from www.servotech.in, website of the National Securities Depository Limited ("NSDL") i.e. www.evoting.nsdl.com and the National Stock Exchange of India Limited ("NSE") i.e. www.nseindia.com. Alternatively, Members can send email to the Company at: investor.relations@servotechindia.com or the Company's RTA at: mukesh@bigshareonline.com to obtain the same.

Manner for registering email addresses:
i. In case shares are held in Physical mode, please send a request to the RTA at mukesh@bigshareonline.com providing Folio No., Name of Shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) for registering email address.
ii. In case shares are held in dematerialized mode, please contact your Depository Participant (DP) and register your email address and bank account details in your demat account, as per the process advised by your DP.

Voting through electronic means:
1. In compliance with the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 (as amended), and applicable Circulars, the Company is providing facility of remote e-voting to its Members in respect of the items set out in the Notice. The Company has engaged the services of NSDL as authorized e-voting agency and has made necessary arrangements with them for facilitating voting through electronic means. In order to cast votes through remote e-voting, the members may visit the website https://www.evoting.nsdl.com.
2. The cut-off date for the purpose of voting (including remote e-voting) is Friday, 27th June, 2025.
3. The remote e-voting facility will be available during the following period after which the portal shall forthwith be blocked and shall not be available by NSDL:
Commencement of remote e-voting 09:00 A.M. (IST) on Wednesday, 02nd July, 2025
End of remote e-voting 05:00 P.M. (IST) on Thursday, 31st July, 2025
4. During the above period, Members holding shares either in physical form or in dematerialized form, as on Friday, 27th June, 2025 i.e. cut-off date, may cast their vote electronically. Members who have acquired shares after the date of dispatch of Notice through electronic means and before cut-off date may obtain the User ID and Password by sending a request at evoting@nsdl.com or mukesh@bigshareonline.com or investor.relations@servotechindia.com.
5. The detailed procedure and manner for remote e-voting is available on www.evoting.nsdl.com and in the Postal Ballot Notice.
The results of voting by Postal Ballot (i.e. through e-voting) will be declared on Thursday, 31st July, 2025 by or before 5:00 P.M. (IST). The result along with Scrutinizer's Report will also be communicated to National Stock Exchange of India Ltd. i.e. www.nseindia.com and the same will also be available on Company's website i.e. www.servotech.in and the website of NSDL i.e. www.evoting.nsdl.com.
In case of any query, you may contact Ms. Pallavi Mhatre - Senior Manager, National Securities Depository Limited, Trade World, 'A' Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Panel, Mumbai - 400013, at the designated email id - evoting@nsdl.com or call at toll free no.: 1800-222-990 or at telephone no.: +91 22 48867000 and to the Company's id investor.relations@servotechindia.com, who will also address the grievances connected with the voting by electronic means.

FOR SERVOTECH RENEWABLE POWER SYSTEM LIMITED (FORMERLY KNOWN AS SERVOTECH POWER SYSTEMS LIMITED)
Date: 02.07.2025
Place: New Delhi
Rupinder Kaur
Company Secretary

FEDBANK FINANCIAL SERVICES LTD.
Registered Office : Unit No. 1101, 11th Floor, Cignus, Plot No 71 A, Powai, Pascoli, Mumbai 400087
DEMAND NOTICE Under the Provisions of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("The Act") and The Security Interest (Enforcement) Rules, 2002 ("The Rules")
The undersigned being the authorized officer of FEDBANK FINANCIAL SERVICES LTD. under the Act and in exercise of powers conferred under Section 13 (12) of the Act read with the Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below:

LAN / Borrower(s) / Co-Borrower(s) / Guarantor(s) / Address
Loan Account No. FEDDLHP0510745, FEDDLHP0515026, FEDNOILAP0526827 & FEDNOILAP0536368. 1. Mantra Health Club (Borrower) Through its Proprietor 2. Meenu Chauhan (Co - Borrower) 3. Kunwarpal Singh (Co - Borrower) All having address at: Gram Chora Sadapur Noida Tehsil Dadri Gautam Buddha Nagar Uttar Pradesh 201304 Also at: Property in Situated in Gali No-5, Kharsa No. 38/2, Village Nagli Nagala, Gautam Buddha Nagar, Uttar Pradesh 201304 Also at: Sec - 133, Nagla Negli Gautam Buddha Nagar, UP - 201304 [Demand Notice Date & Amount 21/06/2025. Rs. 87,91,206.87/- (Rupees Eighty Seven Lakh Ninety One Thousand Two Hundred Sixty Eight Thousand Seven Hundred and Eighty Seven) [Date of NPA 04-06-2025] Description of Property: Built Up Property on Situated in Village Nagli Nagla, a Residential House is Situated in Street No. - 5, area measuring 200 Sq. Yds. i.e., 167.22 Sq. Mts., Khata Number 90, Khet Number 38/2, out of area measuring 0.582 Hectare, Tehsil and District Gautam Buddha Nagar, Uttar Pradesh, and is bounded as under - On or towards East-Other Property/Property of Shyam Singh, On or towards West-18 Ft Road, On or towards North-House of Kunwarpal Singh, On or towards South-Other Property/Property of Brahm Singh
The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that FEDFINA is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, FEDFINA shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. FEDFINA is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), FEDFINA also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the FEDFINA This remedy is in addition and independent of all the other remedies available to FEDFINA under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of FEDFINA and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.
Date: 03.07.2025, Place: DELHI/UTTAR PRADESH
Sd/- Authorised Officer Fedbank Financial Services Limited

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF GARDENIA INDIA LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	GARDENIA INDIA LIMITED
2. Date of incorporation of Corporate Debtor	18-01-2007
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Delhi & Haryana (RoC - Delhi)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45200DL2007PLC158102
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Address: Shop No-61, Second Floor, Shiv Arcade Acharya Niketan, Mayapuri Vihar Phase-I, New Delhi, Delhi, India - 110019 Principal Office: Plot No. 9, Sector-75, Noida, Uttar Pradesh, India-201301
6. Insolvency commencement date in respect of Corporate Debtor	30.06.2025 (Intimation from NCLT registry received on 02.07.2025)
7. Estimated date of closure of insolvency resolution process	27.12.2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Narender Kumar Sharma Reg. No.: IBI/PA-002/IP-N00125/2017-18/10294 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	Plot No.- D-12, Welcom Group CGHS, Plot No. 6, Sector-3, Dwarka, New Delhi-110078 Email: nksharma.fcs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email: cirp.gardenia@gmail.com
11. Last date for submission of claims	14.07.2025
12. Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees
13. Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	1. Mr. Shaikh Nafis Anjum Reg. No.: IBI/PA-003/IPA-ICAI-N-00211/2018-19/12363 2. Mr. Arvind Mittal Reg. No.: IBI/PA-001/IP-P/358/2018-19/12081 3. Mr. Surinder Babbar Reg. No.: IBI/PA-001/IP-P-02534/2021-2022/13878
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 CD website: www.cirp.gardenia.in

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process for the Gardenia India Limited on 30.06.2025 (Intimation from the Registry, NCLT received on 02.07.2025).
The creditors of Gardenia India Limited are hereby called upon to submit their claims with proof on or before 14.07.2025, to the interim resolution professional at the address mentioned against entry No. 10 above.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Narender Kumar Sharma
Date: 03.07.2025
Interim Resolution Professional for Gardenia India Limited
Place: Gurugram, Haryana
Reg. No.: IBI/PA-002/IP-N00125/2017-18/10294

JM FINANCIAL
Corporate identity Number: U67190MH2007PLC74287
Registered Office: 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025
F: +91 22 6630 3030

JM Financial Asset Reconstruction Company Limited
Corporate identity Number: U67190MH2007PLC74287
Registered Office Address: 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025
F: +91 22 6630 3030

APPENDIX IV POSSESSION NOTICE (for immovable property)
Whereas, the Authorized Officer of Piramal Capital & Housing Finance Limited (erstwhile Dewan Housing Finance Corporation Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand notice calling upon the Borrower(s), Co-Borrower(s), Guarantor(s) to repay the amount mentioned in the notice together with interest at contractual rate and expenses, cost, charges etc due thereon till the date of payment within 60 days from the date of receipt of the said notice. Subsequently, Piramal Capital & Housing Finance Limited (erstwhile Dewan Housing Finance Corporation Limited) assigned the financial assets pertaining to Borrower(s) together with the underlying security interest created thereon along with all rights, title and interest thereon in favour of JM Financial Asset Reconstruction Company Limited, acting in its capacity as trustee of Aranya - Trust (hereinafter referred to as "JMFINARC") under the provisions of the SARFAESI Act vide an assignment agreement dated March 29, 2023 (hereinafter referred to as "Assignment Agreement"). The Borrower having failed to repay the amount, notice is hereby given to the Borrower(s), Co-Borrower(s), Guarantor(s) and the public in general that the undersigned, being the Authorized Officer of JMFINARC has taken possession of the property described herein below, in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of JMFINARC for an amount as mentioned herein under with interest thereon till the date of repayment. The borrower(s), Co-Borrower(s), Guarantor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower(s), Co-Borrower's, Guarantor(s)	Description of secured asset (immovable property)	Demand Notice Date and Amount	Date of Possession
1	(Loan Code No- 09700060530), (Branch- Dehradun), Abhimanyu Maurya (Borrower) Matli Maurya (Co-Borrower)	All the Part & Parcel of Property- Unit No T2/2003 Tower No 3 2nd Floor Eminent Height, 11 Balbir Road Dehradun Dehradun Uttarakhand - 248001	20/02/2024 for Rs. 52,84,442.58/- (Rupees Fifty Two Lakh Eighty Four Thousand Four Hundred and Forty Two and Fifty Eight Paise Only)	28-06-2025 (Symbolic)
2	(Loan Code No- 2860000945), (Branch- Handwar), Ajay Kumar Verma (Borrower) Sulakshana Verma (Co-Borrower)	All the Part & Parcel of Property- Plot No 1055, Vishnu Lok Colony, Jwalapur Handwar, Nr Water Tank, Handwar Handwar Uttarakhand - 249407	01/11/2023 for Rs. 23,17,124.1/- (Rupees Twenty Three Lakh Seventeen Thousand One Hundred and Twenty Four Only)	27/06/2025 (Symbolic)
3	(Loan Code No- 09700002794), (Branch- Dehradun), Anil Singh (Borrower) Pinky (Co-Borrower)	All the Part & Parcel of Property- Kharsa No 399 Wake Dars Mikana Baroon Dar Abadi Khasmi Garden Colony, Saharanpur, Saharanpur Himachal Pradesh - 247001	30/04/2019 for Rs. 18,33,422.-(Rupees Eighteen Lakh Ninety Three Thousand Four Hundred and Twenty Two Only)	27/06/2025 (Symbolic)
4	(Loan Code No- 09700004426), (Branch- Dehradun), Deen Mohamad (Borrower) Tanu Sharma (Co-Borrower)	All the Part & Parcel of Property- House No. 461/483 Mohalla, Dehra Dehra Dehradun Dehradun Uttarakhand - 248001	22/02/2022 for Rs. 8,19,582.1/- (Rupees Eight Lakh Ninety Five Thousand and Eighty Two Only)	27/06/2025 (Symbolic)
5	(Loan Code No-09700009128), (Branch- Dehradun), Manoj Kumar Arora (Borrower) Anjana Arora (Co-Borrower)	All the Part & Parcel of Property- Kh No 2163 Mini Mauza Archedia Grant Pargana Central Doon Dehradun Dehradun Uttarakhand - 248001	26/04/2022 for Rs. 27,32,821.1/- (Rupees Twenty Seven Lakh Thirty Two Thousand Eight Hundred and Twenty Two Only)	27/06/2025 (Symbolic)
6	(Loan Code No- 29200001072), (Branch- Yamuna Nagar), Neelja Devi (Borrower) Yashpal Y (Co-Borrower)	All the Part & Parcel of Property- Plot No-02, Kharsa No- 1132, 1533 Nand Vihar Colony Dhamrath Hospital, Shekhpura Kadeem Saharanpur Saharanpur Uttar Pradesh - 247001	27/12/2022 for Rs. 10,19,916.-(Rupees Ten Lakh Nineteen Thousand Nine Hundred and Sixteen Only)	27/06/2025 (Symbolic)
7	(Loan Code No- 28600002566), (Branch- Handwar), Praveesh Kumar (Borrower) Sunita (Co-Borrower)	All the Part & Parcel of Property- Kharsa No- 612, Shankar Nagar Colony, VIII- Rawli Mehdoon Pargana- Jwalapur, Handwar Handwar Uttarakhand - 249402	30/01/2023 for Rs. 7,92,924.-(Rupees Seven Lakh Ninety Two Thousand Nine Hundred and Twenty Four Only)	27/06/2025 (Symbolic)
8	(Loan Code No- 28600002130), (Branch- Handwar), Sudheer Kumar (Borrower) Anjana Wro Kripal (Co-Borrower)	All the Part & Parcel of Property- Plot No B-04, Kharsa No- 1132, Sathrak Nagar, VII- Sarai, Pargana- Jwalapur, Handwar Handwar Uttarakhand - 249407	27/12/2022 for Rs. 5,00,085.1/- (Rupees Five Lakh and Eighty Five Only)	27/06/2025 (Symbolic)
9	(Loan Code No- 09700004731), (Branch- Dehradun), Vimal Kishor Murya (Borrower) Meera Kumari (Co-Borrower)	All the Part & Parcel of Property- Kharsa No- 408/1 Situated At Dars Mikana Swad Bairon Dar Sarai, Uthra Saharanpur Saharanpur Uttar Pradesh - 247001	20/02/2024 for Rs. 6,60,792.1/- (Rupees Six Lakh Sixty Thousand and Seven Hundred and Ninety Two Only)	27/06/2025 (Symbolic)
10	(Loan Code No- 09700004484), (Branch- Dehradun), Ajay Kumar Singh (Borrower) Rajveer Singh (Co-Borrower)	All the Part & Parcel of Property- Eminent Heights-I-2034 11 Balbir Road Second Floor Dehradun Dehradun Uttarakhand - 248001	29/04/2021 for Rs. 1,05,77,290.1/- (Rupees One Crore Five Lakh Seventy Seven Thousand Two Hundred and Ninety Only)	28/06/2025 (Symbolic)
11	(Loan Code No- 09700002759), (Branch- Dehradun), Bangli Jha (Borrower) Karuna Kumari (Co-Borrower)	All the Part & Parcel of Property- House No. 257 B type W-186 Situated At Ganga Vihar Yagna Rooktee Handwar Handwar Uttarakhand - 249401	22/02/2018 for Rs. 8,89,188.-(Rupees Eight Lakh Eighty Nine Thousand One Hundred and Eighty Eight Only)	28-06-2025 (Symbolic)
12	(Loan Code No- 09700004715), (Branch- Dehradun), Deen Mohamad (Borrower) Danish Qureshi (Co-Borrower)	All the Part & Parcel of Property- H no.608 Mini Mauza Kang Grant Pargana Pachwadoon Dehradun Uttarakhand - 248001	25/04/2022 for Rs. 8,50,927.1/- (Rupees Eight Lakh Fifty Thousand Nine Hundred and Twenty Seven Only)	28/06/2025 (Symbolic)
13	(Loan Code No- 09700005439), (Branch- Dehradun), Gausvi Goyal (Borrower)	All the Part & Parcel of Property- Tower No-T1 Flat No-304 Floor 3rd Floor Unit Type 3 Situated Dehradun Dehradun Uttarakhand - 248001	20/02/2024 for Rs. 1,07,12,013.58.1/- (Rupees One Crore Seven Lakh Twelve Thousand and Thirteen Rupees and Fifty Eight Paise Only)	28/06/2025 (Symbolic)
14	(Loan Code No- 09700004596), (Branch- Dehradun), Manish Kumar (Borrower) Ran Mehrotra (Co-Borrower)	All the Part & Parcel of Property- Unit No T 2-602 Eminent Heights Eminent Heights, 11 Balbir Road Dehradun Dehradun Dehradun Uttarakhand - 248001	24/10/2018 for Rs. 99,74,873.1/- (Rupees Ninety Nine Lakh Seventy Four Thousand Eight Hundred and Seventy Three Only)	28/06/2025 (Symbolic)
15	(Loan Code No- 09700004346), (Branch- Dehradun), Raj Kumar Pal (Borrower) Suran Pal (Co-Borrower)	All the Part & Parcel of Property- Kharsa No 1013 Mauza Archedia Grant Situated At Mauza Archedia Grant Pargana Central Doon Dehradun Dehradun Uttarakhand - 248001	28/11/2023 for Rs. 5,79,379.1/- (Rupees Five Lakh Seventy Nine Thousand Three Hundred and Seventy Nine Only)	28/06/2025 (Symbolic)
16	(Loan Code No- 09700004300), (Branch- Dehradun), Sangita DasAdhikary (Borrower)	All the Part & Parcel of Property- Tower No T-1 Flat No G 03, Ground Floor 3 Bhk-1716 Sqft, Arcadia Hills Dehradun Dehradun Uttarakhand - 248001	20/02/2024 for Rs. 86,64,119.58.1/- (Rupees Eighty Six Lakh Sixty Four Thousand One Hundred Nineteen and Fifty Eight Paise Only)	28/06/2025 (Symbolic)
17	(Loan Code No- 28600000600), (Branch- Handwar), Jai Parkash (Borrower) Sanjosh Kumar (Co-Borrower)	All the Part & Parcel of Property- Khata Khatounin34 Min70, kharsana 1512 House No C-61408, shiva Colony Block C Satya Sai Publicschool, simroun Paonta Sahib Simraur Himachal Pradesh - 173025	25/01/2019 for Rs. 15,66,534.-(Rupees Fifteen Lakh Sixty Six Thousand Five Hundred and Thirty Four Only)	30/06/2025 (Symbolic)
18	(Loan Code No- 09700005714), (Branch- Dehradun), Surender Kumar Mahawar (Borrower) Sarita Mahawar (Co-Borrower)	All the Part & Parcel of Property- Kharsa No 978, Situated Mauza Central Hope Town Pargana Pargana Doon Dehradun Dehradun Uttarakhand - 248001	30/01/2023 for Rs. 12,04,826.1/- (Rupees Twelve Lakh Four Thousand Eight Hundred and Twenty Six Only)	30/06/2025 (Symbolic)
19	(Loan Code No- 09700006205), (Branch- Dehradun), Surjeet Singh Nagra (Borrower) Sarbjit Kaur (Co-Borrower)	All the Part & Parcel of Property- Khata Khatouni No 26/34 Situated Paunta Sankharghat Mauza Paonta Pargana Paonta Simraur Himachal Pradesh - 173025	25/02/2023 for Rs. 85,97,678.1/- (Rupees Eighty Five Lakh Ninety Seven Thousand Five Hundred and Seventy Eight Only)	30/06/2025 (Symbolic)

Authorized Officer
JM Financial Asset Reconstruction Company Limited, acting in its capacity as trustee of Aranya - Trust
Date: 03.07.2025

JM FINANCIAL
Corporate identity Number: U67190MH2007PLC74287
Registered Office: 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025
Website: www.jmfinancialarc.com

Contact Person: 1. Pankaj Kashyap - 9136178689 2. Rohan Sawant - 9833143013 3. Prashant Monde - 022 - 6224 1676

E-Auction Sale Notice - Subsequent Sale
That Piramal Capital and Housing Finance Ltd. assigned a pool of Loan (including below mentioned Loans) together with underlying security interest created thereon along with all the rights, title and interest thereon under Section 5 (1) (b) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("SARFAESI Act") vide an assignment agreement dated March 29, 2023 (the "Assignment Agreement") in favour of JMFINARC (JM) (herein referred as Assignee) acting in its capacity as trustee of JMFINARC - Aranya - Trust. It is hereby notified that JMFINARC is authorized and appointed to act as Service provider / Collection agent to facilitate all operational and procedures processes vide Assignment / Service Agreement.
Pursuant to taking possession of the secured asset mentioned hereunder by the Authorized Officer of Secured Creditor under the SARFAESI Act, 2002 for the recovery of amount due from Borrower's, offers are invited by the undersigned for purchase of immovable property, as described hereunder, which is in the possession, on 'As Is Where Is Basis', 'As Is What Is Basis' and 'Whatever Is There Is Basis', Particulars of which are given below:

Loan Code/Branch/Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Property Address - final	Reserve Price	Earnest Money Deposit (10% of EMD)	Outstanding Amount (25-06-2025)
Loan Code No.: 19800042066, Delhi - Pitampura (Branch), Chaman Kumar (Borrower), Ashok Kumar (Co Borrower 1)	Dt: 16-06-2020, Rs. 4066468/- (Rs. Forty lakh Sixty Six Thousand Four Hundred Sixty Eight Only)	All The piece and Parcel of the Property having an extent - Propno 468 & 469, 2nd Flr Kharsa No. 642 Mohalla Gurahai Circular Road Chandrawali Alsi Delhi In 110032 Boundaries As :- North : Road 20 Feet South : Other's Property East : Part of Plot West: Other's Property	Rs. 3223000/- (Rs. Thirty Two lakh Twenty Three Thousand Three Hundred Only)	Rs. 3223000/- (Rs. Thirty Two lakh Twenty Three Thousand Three Hundred Only)	Rs. 8211224/- (Rs. Eighty Two lakh Eleven Thousand Four Hundred Twenty Four Only)
Loan Code No.: 1900001788, Ghaziabad (Branch), Anis (Borrower), Rubina (Co Borrower 1)	Dt: 16-06-2020, Rs. 1213423/- (Rs. Twelve lakh Thirteen Thousand Four Hundred Twenty Three Only)	All The piece and Parcel of the Property having an extent - Plot No A59, Flat No-Ground Floor-06, Back Side, S L F Ved, Vihar Loni, Kharsa No-1275,386 And 387 Uttar Pradesh In 201102 Boundaries As :- North : Plot No. A-58 South : Flat No.GF-5 East: Flat No. GF-4 / Road 09 West: Other's Property	Rs. 780000/- (Rs. Seven lakh Eighty Thousand Only)	Rs. 780000/- (Rs. Seven lakh Eighty Thousand Only)	Rs. 2456324/- (Rs. Twenty Four lakh Fifty Six Thousand Three Hundred Four Only)
Loan Code No.: 2790001380, Noida - Sector 2 (Branch), Shalendra Sharma (Borrower), Priyanka (Co Borrower 1)	Dt: 20-02-2020, Rs. 902312/- (Rs. Nine lakh Two Thousand Three Hundred Twelve Only)	All The piece and Parcel of the Property having an extent : Flat No-G/2, Ground Floor Rear Side Lias Flat,Plot No-C-198,Block-C , Silf Ved Vihar, Sadulabad Uttar Pradesh In 201102 Boundaries As :- North : Plot no-C-199 South : Plot No-C-197 East: Road West: Servicelane	Rs. 694980/- (Rs. Six lakh Ninety Four Thousand Nine Hundred Eighty Only)	Rs. 694980/- (Rs. Six lakh Ninety Four Thousand Nine Hundred Eighty Only)	Rs. 1610408/- (Rs. Sixteen lakh Ten Thousand Four Hundred Eighty Only)
Loan Code No.: 23400000951 & 23400000996, Agra (Branch), Mukesh Kumar Gola (Borrower), Asha (Co Borrower 1)	Dt: 26-02-2022, Rs. 1458306/- (Rs. Fourteen lakh Fifty Eight Thousand Three Hundred Sixty Six Only) & Dt: 19-11-2019, Rs. 462578/- (Rs. Four lakh Sixty Two Thousand Five Hundred Seventy Eight Only)	All The piece and Parcel of the Property having an extent : House On Plot No.306 & Kharsa No.582 Shree Hams Gopeshwar Dham Colony Mauza Bamrauli Ahr Near Diksh Uttar Pradesh In 282001 Boundaries As :- North : House On Plot No.305 Mr.Sanjay Verma South : House On Plot No.307 Mr.Bangali East : Plot No.300 West :24' Wide Road	Rs. 1650600/- (Rs. Sixteen lakh Fifty Six Thousand Six Hundred Sixty Only)	Rs. 1650600/- (Rs. One lakh Sixty Five Thousand Sixty Only)	Rs. 2438296/- (Rs. Twenty Four lakh Thirty Eight Thousand Two Hundred Ninety Six Only) & Rs. 976712/- (Rs. Nine lakh Seventy Six Thousand Seven Hundred Twelve Only)
Loan Code No.: 19600041363, Gurugram - MG Road (Branch), Shukit Mann (Borrower), Karan Mann (Co Borrower 1)	Dt: 18-01-2024, Rs. 3825448.78/- (Rs. Thirty Eight Lakh Fifty Four Thousand Eight Hundred Eighty Eight Paise)	All The piece and Parcel of the Property having an extent : Unit No. Phn 01, 20th & 21St Floor, Tower-Q, Pan. Oasis, Sector-70, Noida, Uttar Pradesh-201301	Rs. 2861000/- (Rs. Two Crore Eighty Six Thousand One Hundred Only)	Rs. 2861000/- (Rs. Two Crore Eighty Six Thousand One Hundred Only)	Rs. 45959866/- (Rs. Four Crore Fifty Nine lakh Fifty Five Thousand Nine Hundred Sixty Six Only)
Loan Code No.: 19800041458, Delhi - Pitampura (Branch), Vijay Arora (Borrower), Neeru Arora (Co Borrower 1)	Dt: 18-10-2023, Rs. 7063769/- (Rs. Seventy lakh Sixty Three Thousand Seven Hundred Sixty Nine Only)	All The piece and Parcel of the Property having an extent - Plot No-T/13101 13Th Floor, No. 1 Lake Side, Height Grove City Haryana In 131402	Rs. 3830000/- (Rs. Thirty Eight lakh Thirty Thousand Only)	Rs. 3830000/- (Rs. Three lakh Eighty Three Thousand Only)	Rs. 10244371/- (Rs. One Crore Two lakh Forty Four Thousand Three Hundred Seventy One Only)
Loan Code No.: 19800041748, Delhi - Pitampura (Branch), Mala (Borrower), Satish Kumar (Co Borrower 1)	Dt: 26-07-2019, Rs. 2167692/- (